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## Fwd: Comments of NCHSE regarding standard of quality of services for wireless data Services Regulations, 2012.

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A. Robert J. Ravi, Advisor <advqos@traf.gov.in>  
To: broadbandpmrqos@gmail.com, sroqos@gmail.com

Tue, May 6, 2014 at 12:36 PM

----- Forwarded message -----

From: NCHSEBPL <nchsebpl@gmail.com>

To: advqos@traf.gov.in

Cc:

Date: Tue, 06 May 2014 11:36:43 +0530

Subject: Comments of NCHSE regarding standard of quality of services for wireless data Services Regulations, 2012.

To

Shri A.Robert J.Ravi,  
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Sub: Comments of NCHSE regarding standard of quality of services for wireless data Services Regulations, 2012.

NCHSE has offered the following comments on the consultation paper sited above.

1. What are your views on prescribing bench marks for minimum download speed? Please give your comments with justification.

In Chapter -2 the table gives lot of variations in the speed. Therefore the proposed download minimum speed as suggested by the TRAI should be acceptable to all Service Providers.

2. Should the service provider be mandated to inform the minimum download speed to customers along with each tariff plan? Please give your comments with justification.

It should be mandated on the part of the service providers to inform the customer about the minimum down load speed along with each tariff plan. This can be done in recharge voucher / top up vouchers. Publishing such information/news in daily news papers and giving wide publicity at the call centers, besides the above there must be a check on part of TRAI to see whether this practice is being adopted by the service provider or not. While mentioning the minimum down load speed in the tariff vouchers, there must be a mention of TCBH so that if the customer is habitual or required to do the work in the busy hour, he /she can opt the services of another service provider, if this is not suitable to him /her.

Thanking you,

Yours faithfully,

(R.Chandra)

Fellow

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